

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 51539 OF 2018

(Arising out of Order in Appeal No. 63-RK/ST/JPR/2017-18 dated 22.02.2018
passed by Commissioner (Appeals) of Additional Director General, DGGSTI, Jaipur)

M/s. Daksh Infraservices Private Limited
F-279 Opposite Water Tank, road No. 13, VKI Area
Jaipur Rajasthan

...Appellant

Versus

**Commissioner of Central Goods, Service
Tax and Central Excise, Jaipur-I**
NCR Building, Statute Circule, Jaipur Rajasthan

....Respondent

APPEARANCE:

None for the appellant

Shri Manoj Kumar, Authorized Representative for the Respondent

Coram:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 28.02.2024

DATE OF DECISION: 28.02.2024

FINAL ORDER NO 54524/2024

MS. BINU TAMTA

Learned Authorized Representative for the Revenue has
submitted that the matter has been settled under the SVLDRS
Scheme. Accordingly, the appeal is dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

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